

Punjab Government Gazette Extraordinary

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PUNJAB VIDHAN SABHA SECRETARIAT NOTIFICATION

The 28th September, 2025

No. 26-PLA-2025/ **58.-** The Punjab Town Improvement (Amendment) Bill, 2025is hereby published for general information under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly):-

BILL NO.26-PLA-2025 THE PUNJAB TOWN IMPROVEMENT (AMENDMENT) BILL,2025

A

BILL

further to amend the Punjab Town Improvement Act, 1922

Be it enacted by the Legislature of the State of Punjab in the Seventy-Sixth year of the Republic of India as follows:-

Short title and Commencement

- 1. (1) This Act may be called the Punjab Town Improvement (Amendment) Act, 2025.
- (2) It shall come into force on and with Effect from the date of its publication in the Official Gazette.

- 2. In the Punjab Town Improvement Act, 1922(hereinafter referred to as the principal Act), in section 2
 - in clause (10), at the end, the word "and" shall be omitted; and (i)
 - in clause (11), at the end, for the sign ".", the sign and word "; and" (ii) shall be substituted and thereafter, the following clause shall be added, namely:-
 - "(12) "Municipal Development Fund" means a budgetary provision for the development and management of civic infrastructure in municipalities of the State."
- In the principal Act, after section 69-A, the following section shall be Insertion of new 3. inserted, namely:-

"69-B.

Transfer of trust Funds to Municipal Development Fund.

Such portion of monies, as may be prescribed, received by the Trust from the disposal of lands, buildings and other moveable or immovable properties, shall be transferred towards the Municipal Development Fund, in such manner, as may be prescribed."

Amendment in Section 2 of Punjab Act 4 of

Section 69 B in Punjab Act 4 of

6770 PUNJAB GOVT. GAZ. (EXTRA), SEPTEMBER 28, 2025 (ASVN 6, 1947 SAKA)

STATEMENT OF OBJECT AND REASONS

A Bill aimed at upgrading municipal infrastructure and improving management of civic services for residents of municipal towns in the State through optimal utilization of resourced of Improvement Trusts.

DR. RAVJOT SINGH

Local Government Minister, Punjab

FINANCIAL MEMORANDUM

This amendment is being carried out to upgrade municipal infrastructure and improving management of civic services for residents of municipal towns in the State.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH THE 28TH SEPTEMBER, 2025 R. L. KHATANA, SECRETARY.

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